

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL NO.62 OF 2024 (SZ)

IN THE MATTER OF:

Maruthi Cottex Ltd.,
Rep by its Managing Director,
Telangana.

Appellant (s)

Versus

Telangana State Pollution Control Board.

Respondent(s)

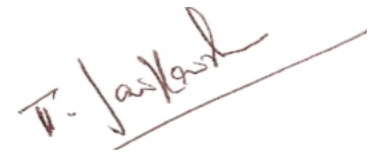
REPORT OF THE TELANGANA POLLUTION CONTROL BOARD

RUNNING INDEX

S.No.	Particulars	Pg.No.
1.	Annexure-I – Inspection Report dated 06.11.2024	1
2.	Annexure-II – Photographs taken during Inspection	3

Place: Hyderabad

Date: 07.11.2024



COUNSEL FOR RESPONDENT BOARD

Date: 06.11.2024

INSPECTION REPORT

To
The Member Secretary,
TS Pollution Control Board,
Sanathnagar, Hyderabad.

Respected Sir,

Sub: TGPCB – Rolling Task Force Team constituted to inspect M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District – Inspection Report – Submitted – Reg.

Ref: 1. Hon'ble NGT, Chennai Order dated 04.11.2024.
2. Mail dated 06.11.2024 received from SEE, TF, TGPCB, Hyderabad.
3. Inspection of M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District and surroundings on 06.11.2024.

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As per the instructions of the Member Secretary, TGPCB, Rolling Task Force Team with the following members were directed to inspect M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District and furnish the latest status report on the Hon'ble NGT orders dt.04.11.2024:

1. Sri D.Narender, SEE, ZO, Hyderabad
2. Smt N Vijaya Lakshmi, EE, Board Office.
3. Sri Balu Naik, ES, Board Office.

The Hon'ble NGT vide order dt.04.11.2024 directed that “ Hence, the appellant unit is directed to comply with the above-referred conditions mentioned in the report forthwith and the Telangana SPCB is directed to inspect the same and file an additional report. Let them also furnish the particulars about any other conditions that may be imposed.”

In this regard, the team inspected M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District on 06.11.2024. During the inspection, Sri Raju, Manager (mobile no.9912348708) was present and accompanied the officials. The following were observed:

1. The industry started the works pertaining to raising the dyke wall of the drain (approx length of 300 mts) carrying HTDS effluents to ETP area above the ground level so as to prevent rain water to enter into drains. The industry completed the cement brick laying work and plastering work is under progress. The industry representative informed that they will complete plastering work within two days. **The Photographs are attached as annexure.**
2. The industry provided cameras at ETP area, Boiler area, production area and main gate area and yet to connect to TGPCB server as directed. The industry representative informed that they requested the Board for connecting the cameras to TGPCB server.
3. The industry representative informed that they have contacted the equipment supplier of MEE and ATFD to rectify the operational problems and he informed that once the plant is in operation they will takeup the issue.

As per the observations made during the inspection, it is recommended that the request of the industry for revocation may be examined with the following conditions :

1. The industry shall segregate the effluents into LTDS and HTDS.
2. The industry shall treat the LTDS & HTDS effluents in dedicated Effluent Treatment Plants provided for both the LTDS & HTDS effluents, as stipulated in the CFO & HWA order dated 28.09.2022.

3. The industry shall rectify the operational issues in MEE & ATFD so as to collect the ATFD output in dry form only within one month time and submit the compliance to the Board.
4. The industry shall provide collection tank of sufficient capacity to collect the HTDS effluents near process area with acid proof lining. The industry shall provide motor pump to pump the HTDS effluents and provide HDPE pipelines for conveyance of HTDS effluents to ETP from the collection tank within three months and submit the compliance to the Board.
5. The industry shall stop using the drains once the closed pipeline is installed.
6. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at ETP area (HTDS& LTDS ETP systems), boiler area focusing chimney and focusing RO Permeate flow meters and shall connect to TGPCB server within one week and submit the compliance to the Board.
7. The industry shall not discharge the treated or untreated effluents within and outside the premises under any circumstances.
8. The industry shall furnish Bank Guarantee as per the Board norms towards the compliance of the above conditions with validity period of one year.

Submitted.



Sri Balu Naik,
AES, Board Office.



Smt. N. Vijaya Lakshmi,
EE, Board Office.



Sri D. Narender,
SEE, ZO, Hyderabad

ANNEXURE

PHOTOGRAPHS TAKEN DURING INSPECTION ON 06-11-2024



